तृपेद्ध मिश्र Nripendra Misra अध्यक्ष/Chairman भारतीय दूरसंचार विनियामक प्राधिकरण Telecom Regulatory Authority of India



By Special Messenger

D.O. No.11-3/2008-FA March 12, 2009

Dear Si Behura

Please refer to your Department's D.O. letter No. 20-100/2007-AS-I (Pt) dated 24th November, 2008 wherein TRAI's recommendations were sought on the issue of lock-in period for promoters' equity and other related issues for Unified Access Service Licensees (UASL).

- 2. TRAI initiated a public consultation process through a Consultation Paper on the subject on January 9, 2009, which was followed by an Open House Discussion in New Delhi on February 4, 2009. Authority has now formulated its recommendations on the concerned issues, keeping in view the inputs received during the consultation process. The Authority has examined the matter under clauses 11(1)(a)(ii) and 11(1) (a) (iv) of the TRAI Act, 1997 as amended by TRAI (Amendment) Act, 2000 and its recommendation are under section 11(1) (a) (ii) of TRAI Act. The recommendations and Press Release have also been placed on TRAI's website www.trai.gov.in.
- 3. It is hoped that the recommendations would receive due consideration of the Department urgently. A copy of the recommendations and Press Release are enclosed for your information.

 We then washed

Yours sincerely,

(Nripendra Misra)

Shri Siddharth Behura
Secretary, Department of Telecommunications
Sanchar Bhawan, Ashoka Road
New Delhi – 110 001.

Encl: As Above